

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH,**  
**JABALPUR**

**Contempt Petition No. 49 of 2006 in**  
**Original Application No. 79 of 2006**

Jabalpur, this the 23<sup>rd</sup> day of January, 2007

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Mr. A.K. Gaur, Judicial Member

J.L. Sahu, S/o. late Shri  
M.L. Sahu, Aged about 63 years,  
Store Keeper, Gr-III (Retd.),  
R/o. 1207, Daya Nagar, Garha Road,  
Jabalpur (MP). ....

Applicant

(By Advocate – Shri Gopi Chourasia)

V e r s u s

1. Shri V.S. Ramamurthy,  
Secretary,  
Ministry of Science and Technology,  
Department of Survey of India,  
New Delhi.
2. Shri P. Nag, Surveyor General of India,  
Survey of India, III-Barkala,  
Dehradun.
3. Shri Hariom Prasad, Director,  
Chhatisgarh Geo Spital Data  
Centre, 3<sup>rd</sup> Floor, Reena  
Apartment, Pachpedi Naka,  
Raipur (CG). ....

Respondents

(By Advocate – Shri S.K. Mishra)

H/

O R D E R (Oral)

By A.K. Gaur, Judicial Member -

Heard the learned counsel for the applicant Shri Gopi Chourasia and Shri S.K. Mishra, counsel for the respondents.

2. This Tribunal vide its order dated 28<sup>th</sup> February, 2006 in OA No. 79 of 2006 has passed the following order:

“4. In the circumstances, I direct the applicant to file a representation pointing out the said mistake supported by documents before the third respondent himself within a period of two weeks from today. If the applicant makes a representation as directed above along with a copy of this OA and its enclosures, the third respondent will consider the request made by the applicant in his letter dated 23.1.2006 referred to in Annexure A-1 and pass appropriate orders in accordance with law within a period of six weeks thereafter. For the said purpose Annexure A-1 is quashed.”

3. In pursuance of the direction of this Tribunal the applicant submitted a representation to the respondents and the representation of the applicant was considered and decided by the competent authority by means of order dated 8.8.2006.

4. We have carefully seen the order passed in pursuance of the order and direction of this Tribunal and we are fully satisfied that there is no willful disobedience of the order of the Tribunal passed in the aforesaid OA. In view of the judgments of the Hon'ble Supreme Court in V. Kanakarajan Vs. General Manager, South Eastern Railway & Ors. - 1996 (5) SLR 660 and 2000 (10) SCC 285 - Lalit Mathur Vs. L.A.M Rao, the applicant has not been able to make out a case for contempt. The direction of this Tribunal was simply to consider and decide the representation of the applicant which the respondents have duly complied with. Thus no contempt lies.

*✓*

5. In view of the aforesaid the contempt petition is dismissed.  
Notices issued are discharged.

*A.K. Gaur*  
(A.K. Gaur)  
Judicial Member

*Dr. G.C. Srivastava*  
(Dr. G.C. Srivastava)  
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्ना.....जबलपुर, दि.....

प्रतिलिपि दाता का नाम : -

- (1) सहिव, उच्च व्यायालय जार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/कु.....के काउंसल
- (3) प्रत्यार्थी श्री/श्रीमती/कु.....के काउंसल
- (4) वंदेशाल, लैप्टॉप, जबलपुर न्यायीठ

सूचना एवं आवश्यक कार्यवाही हेतु

Shri Gopal Chourasia H/670/1  
Shri SK Mishra H/670/1

उप रजिस्ट्रार

*Issued  
on 12/07  
A.*